

Election Commission of India

Nirvachan sadan, Ashoka Road, New Delhi-110001

No. ECI/PN/76/2018

Date: 9th November, 2018

PRESS NOTE

Sub: General election to the Legislative Assemblies of Chhattisgarh, Madhya Pradesh, Rajasthan, Mizoram & Telangana, 2018 – Ban on Exit Poll.

Election Commission of India, in exercise of the powers under sub-section(1) of Section 126A of the Representation of the People Act, 1951 notified the period between 7.00 A.M. on 12.11.2018 and 5.30 P.M. on 07.12.2018 as the period during which conducting any exit poll and publishing or publicizing the result of exit poll by means of the print or electronic media or in any other manner shall be prohibited in the ongoing general elections to the Legislative Assemblies of Chhattisgarh, Madhya Pradesh, Rajasthan, Mizoram & Telangana, 2018.

Further, under Section 126(1)(b) of the Representation of the People Act, 1951, displaying any election matter including results of any opinion poll or any other poll survey, in any electronic media, would be prohibited during the period of 48 hours ending with the hour fixed for conclusion of poll in each of the phase in connection with the aforesaid general elections.

Notification dated 9th November, 2018 issued in this regards is enclosed herewith for the information of all concerned.

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(Pawan Diwan)
Under Secretary

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OFFICIAL GAZETTE OF
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ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 576/EXIT/ECI/LET/FUNC/JUD/SDR//2018/Vol-II

Dated: 09th November, 2018

NOTIFICATION

Whereas, the schedule for the General Elections to the Legislative Assemblies of **Chhattisgarh, Madhya Pradesh, Rajasthan, Mizoram & Telangana** has been announced by the Commission vide Press Note No. ECI/PN/67/2018 dated 6th October, 2018.

2. Whereas, as per the schedule so announced by the Commission, poll for the **election in Chhattisgarh is scheduled to be taken on 12.11.2018 (Monday) & 20-11-2018(Tuesday), poll for the election in the States of Madhya Pradesh & Mizoram is to be taken on 28.11.2018 (Wednesday), poll for the election in the States of Rajasthan & Telangana to be taken on 07-12-2018(Friday) and;**

3. Whereas, as per the provisions of Section 126A of the Representation of the People Act, 1951, there shall be restrictions on conduct of any exit poll and publication and dissemination of result of such exit poll during such period, as may be notified by the Election Commission in this regard;

4. Now, therefore, in exercise of the powers under sub-section (1) of Section 126A of the Representation of the People Act, 1951, the Election Commission, having regard to the provisions of sub-section (2) of the said Section, hereby notifies the period between **7.00 A.M on 12.11.2018 and 5.30 PM on 7.12.2018** as the period during which conducting any exit poll and publishing or publicizing by means of the print or electronic media or dissemination in any other manner, whatsoever, the result of any exit poll in connection with the current General Elections to the Legislative Assemblies of **Chhattisgarh, Madhya Pradesh, Rajasthan, Mizoram & Telangana**, announced by the Commission vide Press Note dated 06th Oct,2018, shall be prohibited.

5. It is further clarified that under Section 126(1)(b) of the R.P. Act, 1951, displaying any election matter including results of any opinion poll or any other poll survey, in any electronic media, would be prohibited during the period of 48 hours ending with the hour fixed for conclusion of poll in each of the phases in connection with the aforesaid General elections.

By order,



(N.T.BHUTIA)
SECRETARY